

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 248 of 2013**

**Dated : 6<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**IL & FS Renewable Energy Ltd. & Ors. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Mr. Rimoli Batra

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1.  
Mr. Arjun Krishnan for R-2.

**ORDER**

It has been mentioned by the learned counsel for the appellant that the order impugned in this Appeal has also been challenged in Appeal No. 156 of 2013 which has been posted for hearing before the Court-I on 11<sup>th</sup> March, 2014.

Accordingly, the Registry is directed to tie up the present Appeal i.e. Appeal No. 248 of 2013 with Appeal No. 156 of 2013 and place them before the Hon'ble Chairperson for passing appropriate orders.

**(Justice Surendra Kumar)  
Judicial Member**

rkt

**(Rakesh Nath)  
Technical Member**

